

Repealed by Act 36 of 1957.

**THE COAL MINES PROVIDENT FUND AND BONUS
SCHEMES (AMENDMENT) ACT, 1950.**

No. LXXX OF 1950



**An Act further to amend the Coal Mines Provident Fund and
Bonus Schemes Act, 1948.**

[31st December, 1950]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Coal Mines Provident Fund and Bonus Schemes (Amendment) Act, 1950.

2. Amendment of section 1, Act XLVI of 1948.—In sub-section (2) of section 1 of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 (hereinafter referred to as the said Act), for the words “except the States of Hyderabad, Jammu and Kashmir, Mysore and Travancore-Cochin” the words “except the State of Jammu and Kashmir” shall be substituted.

3. Amendment of section 2, Act XLVI of 1948.—In clause (a) of section 2 of the said Act, for the words “employee in a coal mine”, the word “employee” shall be substituted.

4. Amendment of sections 3 and 5, Act XLVI of 1948.—In sub-section (1) of section 3 and in sub-section (1) of section 5 of the said Act, for the words “employees in coal mines”, the word “employees” shall be substituted.

5. Insertion of new section 11A in Act XLVI of 1948.—After section 11 of the said Act, the following section shall be inserted, namely:—

“11A. *Protection for acts done in good faith.*—No suit or other legal proceeding shall lie against any person in respect of anything which is in good faith done or intended to be done under this Act or under any scheme framed thereunder.”

6. Amendment of Second Schedule, Act XLVI of 1948.—In item 1 of the Second Schedule to the said Act, for the words “employee in a coal mine”, the word “employee” shall be substituted.

Price anna 1 or 1½d.

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